

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 276/GT/2018

Date: 12.4.2019

To,

Shri Raj Kumar Mehta
Advocate,
32, Lawyers' Chambers,
Supreme Court of India,
New Delhi- 110001

Sir,

Subject: Petition for determination of tariff of 2x600 MW Coal Based Power Project at Village-Derang, District-Angul, Odisha for the period commencing from 12.2.2015 for the control period of 2014-19.

Ref: Your letter dated 2.4.2019

With reference to your letter dated 2.4.2019 on the above subject, I am directed to inform that your request for extension of time to file reply has been allowed till **22.4.2019**. Copy of reply shall be served on the Petitioner, JITPL who may file its rejoinder, if any, by **29.4.2019**. No further extension of time shall be granted for any reason.

Yours sincerely

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

Copy to:

1. Jindal India Thermal Power Limited